

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 40/(MAH)/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

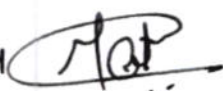
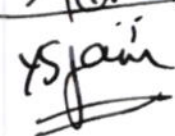
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sanjay V Choudhary
V/s.

M/s. Flowers Plants and Fruits (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
19	Saijomathew	Adv. for petitioner	
19	Yash Jain	Adv. for Respondent	

ORDER

T.C.P. No. 40/397-398/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent again seeking time to file Reply, although as per the Noting the Reply was to be filed on or before 27.11.2017. Last chance to file Reply, otherwise, right to file Reply shall be forfeited.
3. The Learned Counsel undertakes to file Reply on or before 10.01.2018, to be circulated on the other side in advance.
4. Thereafter the matter is listed for hearing on **02.02.2018**.
5. During this time the Interim Order dated 07.11.2017 shall remain in operation till the next date of hearing.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

13.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)